

**GOVERNMENT OF INDIA
ENVIRONMENT, FORESTS AND CLIMATE CHANGE
LOK SABHA**

UNSTARRED QUESTION NO:6268
ANSWERED ON:05.05.2015
CRZ NORMS
Patole Shri Nanabhau Falgunrao

Will the Minister of ENVIRONMENT, FORESTS AND CLIMATE CHANGE be pleased to state:

- (a) whether the State Government of Maharashtra has submitted a proposal to the Government to relax the rules/norms for Coastal Regulation Zone (CRZ);
- (b) if so, the details thereof along with the projects being delayed/affected due to CRZ norms;
- (c) the details of the proposals cleared by the Government by relaxing the rules; and
- (d) the reasons for delay in according clearance?

Answer

MINISTER OF STATE (INDEPENDENT CHARGE) FOR ENVIRONMENT, FOREST AND CLIMATE CHANGE (SHRI PRAKASH JAVADEKAR)

(a) to (d): The State Government of Maharashtra has requested amendment to the Coastal Regulation Zone (CRZ) Notification, 2011 regarding provisions on Slum Rehabilitation works, redevelopment of Industrial Structures within CRZ areas, de-centralizing powers of issuing clearance, reclamation for coastal roads, repair work/maintenance for metro within CRZ area etc.

An Expert Committee had examined the above issues and submitted its report. An amendment was issued vide S.O. 3085 (E) dated 28.11.2014 to the CRZ Notification, 2011 which provides the powers to the State Authorities to grant CRZ clearance. The report of the Committee is being examined.